

Order dated 05.05.2002.

for hearing

DB 27/5/02 Bench

Learned counsel for the applicant wants a short adjournment. This is a 98 matter. In view of this the petition is formally admitted and this may be listed in its turn.

1/10/02
Mr. S. Ghoshal
Member (J)

ORDER DATED 08-05-2002.

In this case, the Applicant has raised medical claim, which has not yet been paid to him as alleged. Several objections have been raised by the Respondents which need a close verification. In the said premises, having heard the counsel for the Applicant and Mr. U. B. Mohapatra, learned Addl. Standing Counsel (Central) appearing for the Respondents, this Original Application is disposed of with a direction to the Respondents to verify the medical claims raised by the Applicant and pay his dues, as due and admissible, within a period of three months hence. The Respondents need to give reasons for not accepting any part of the claims raised by the Applicant.

With the above observations and directions, this OA is disposed of. No costs.

Manoranjan Mohanty
(MANORANJAN MOHANTY)
MEMBER (JUDICIAL)

08/05/2002

free copies of
final order
dt. 8.5.02 issued
to counsel for
both sides.

DB 27/5/02 Plaint
S.O (J)